

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to.....(name of the House)

From.....Constituency (Name of the Constituency)

I D. C. N. Gupta son/daughter/wife of Late Ram Lakhan Suh

Aged 70 years, resident of Chhapra (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by BJP (name of the political party) / I am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	ACWPG7045B	2014-15	12,27,693.00
2.	Spouse	AERPA8314E	2013-14	9,06,694.00
3.	Dependent 1	NO	NO	NO
4.	Dependent 2	NO	NO	NO
5.	Dependent 3	NO	NO	NO

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	भारत कायदा कोड से - 179/07 सार्वजनिक SEC - 143, 427, 323, 109 IPC जमिन विवाद से संबंधित रिपोर्ट
(b)	Name of the court, Case No. and Date of order taking cognizance :	कोर्ट नं - श्री अंचल डिस्ट्रिक्ट कानून, टी नं - 393/14
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	नहीं

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	नहीं
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	नहीं

Charu K. N. Gupta

(f)	Punishment imposed : 8/02
-----	---------------------------

(5) That I give hereinafter below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	6,55,000=	2,25,000=	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	CBI - 35629=0 ICICI - 38152=0 PNB - 46966=0 SBI - 19,81,530=0 PPF - 23,48,293=0	CBI - 3,44,327=0 SBI - 1733=0 PPF - 22,58,524=0 FD - 24,76,367=0	NIL	NIL	NIL
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	FD - 23,50,000=0 Bond - 0	0	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	P.O. & MIS 46,694=0	P.O. & MIS 2,60,000=0	NIL	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Adv. Given - 22,50,000=0	0	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Swift - BRPA 6027 2009, 9,00,000 Make - 2 MITZ	15,20,000=0 N			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	20 gm gold 60,000=0	250 gm gold 7,30,000=0 27 ct, 4g 52,000=0			

(viii)	Any other assets such as value of Claims/Interest	2,50,610/-	1,11,070/-	NIL	NIL	NIL
(ix)	Gross Total value	1,07,62,874/-	79,89,031/-			

B. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	श्री १२१	NIL	NIL	NIL	NIL
	Survey number(s)	श्री १२२				
	Area (Total measurement in acres)	३१ अं ६१				
	Whether inherited property (Yes or NO)	2003	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	NA	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NA	NA			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value	10,00,000/-	NIL	NIL	NIL	NIL
(ii)	Non-Agricultural Land					
	Location(s)	NA	① 423			
	Survey number(s)		② 1068 954/2			
	Area (Total measurement in sq. ft.)	NA	500 954/2			
	Whether inherited property (Yes or NO)	NIL	NO			
	Date of purchase in case of self acquired property	NA	① 17.06.88 ② 4.3.14			
	Cost of Land (in case of purchase) at the time of purchase	0	① 43386/- ② 3,00,000/-			
	Any Investment on the land by way of development, construction etc.	0	0			
	Approximate Current market value	0	10,80,000/- 7,00,000/-			
(iii)	Commercial Buildings (including apartments)					
	Location(s)	0	M.M - 6			
	Survey number(s)		759 954/2			
	Built up Area (Total measurement in sq. ft.)	0	① 41 180 954/2			
			939 954/2			

Whether inherited property (Yes or NO)	NO	NO	0	0	0
Date of purchase in case of self acquired property	NA	28-09-88 1998	0	0	0
Cost of property (in case of purchase) at the time of purchase	0	25,000/- 31,20,000/-	0	0	0
Any Investment on the property by way of development, construction etc.	0	1,00,000/-	0	0	0
Approximate Current market value	0	5,00,000/- 2,00,000/-	0	0	0
(iv) Residential Buildings (including apartments.)	11-N-4/6 10 ^{sq} ft	11-N-4/6 10 ^{sq} ft	0	0	0
- Location(s)	11-N-13	11-N-13	0	0	0
- Survey number(s)	20562, 3 ^{sq} ft	20561, 3 ^{sq} ft	0	0	0
Area (Total measurement in sq. ft.)	3604	3604	0	0	0
Built up Area (Total measurement in sq. ft.)	2924	2924	0	0	0
Whether inherited property (Yes or NO)	NO	NO	0	0	0
Date of purchase in case of self acquired property	15-03-91 07-09-81	15-03-91 07-09-81	0	0	0
Cost of property (in case of purchase) at the time of purchase	22,500/- 45,000/-	22,500/- 45,000/-	0	0	0
Any Investment on the land by way of development, construction etc.	0	0	0	0	0
Approximate Current market value	6,00,000/- 70,00,000/-	6,00,000/- 70,00,000/-	0	0	0
(v) Others (such as interest in property)	0	0	0	0	0
(vi) Total of Current Market Value of (i) to (v) above	87,17,500/-	1,07,05,886/-	0	0	0

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s)		Self			
	Name of Bank or FI	0	10,80,000/-	0	0	0
	Amount outstanding		Agg 2008			
	Nature of loan		Collateral			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above.	0	0	0		0
	Name(s)					
	Amount outstanding					
	Nature of loan					

	Any other liability	0	0	0	0	0
	Grand total of liabilities	0	0	0	0	0
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation	0	0	0	0	0
	Dues to departments dealing with supply of water	0	0	0	0	0
	Dues to departments dealing with supply of electricity	0	0	0	0	0
	Dues to departments dealing with supply of telephones/mobiles	0	0	0	0	0
	Dues to departments dealing with government transport (including aircrafts and helicopters)	0	0	0	0	0
	Income Tax Dues	0	0	0	0	0
	Wealth Tax Dues	0	0	0	0	0
	Service Tax Dues	0	0	0	0	0
	Municipal /Property Tax Dues	0	0	0	0	0
	Sales Tax Dues	0	0	0	0	0
	Any other dues	0	0	0	0	0
	Grand total of all Govt. dues	0	10,80,000 =	0	0	0

(7) Details of profession or occupation:

- a. Self.....Medical
b. Spouse.....House wife

(8) My educational qualification is as under:

High School Motipur, MBBS (P.D.) (Path) from DMCH

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt./Kum. <u>DR. C. N. GUPTA</u>
2.	Full postal address	<u>R.R. LABORATORY, TRANS - JIJAKHAI BAZAR, CHAPRA SARAN</u>
3.	Number and Name of the constituency and state	<u>118, CHAPRA VIJAYAN SARAN</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>BJP</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>1</u>

(c) Total number of Pending cases where the court (s) have taken cognizance		0				
5. PAN of		Year for which last Income Tax Return filed			Total Income Shown	
(a) Candidate ACW PG 7045B 14-15					12,27,693 = 0	
(b) Spouse: AERPAS314E 13-14					9,06,694 = 0	
(c) Dependents						
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	1,07,62,874 = 0	79,89,931 = 0	0	0	0
B.	Immovable Asset	89,17,500 = 0	1,07,05,886 = 0	0	0	0
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)					
(ii)	Approximate Current Market Price of Asset (Total Value)					
7.	Liabilities					
(i)	Government dues (Total)					
(ii)	Loans from Bank, Financial Institutions and others (Total)		10,00,000 = 0			
8. Highest educational qualification High School Mutipur, MBBS, JCP, MD (Path) from DMCH (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at..... this the 31..... day of March..... 2017.....

Chaturbaj Nath Guptha
 DEPONENT

Chaturbaj Nath Guptha

-
- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The affidavit should be either typed or written legibly and neatly.